

**Central Administrative Tribunal
Madras Bench**

CP/310/00061/2017 in OA/310/001209/2015

Dated Friday the 5th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

R.S.Ravichandran,
IC No.965,
Nalam Nagar, Bharath Nagar,
Voyaloor, Kalpakkam,
Kanchipuram District 603 102. .. Applicant/Applicant

By Advocate **M/s.S.T.Varadarajulu**

Vs.

1. Mr.J.A.Vidyanathan,
The Director(Estt.),
Union of India,
Department of Personal & Training,
M/o Personnel, Public Greivances & Pensions,
North Block, Parliament House,
New Delhi.
2. Mr.K.P.S.Pillai,
The Under Secretary,
Department of Atomic Energy,
Parliament House, New Delhi.
3. Mr.Anil Kumar Baduri,
The Director,
General Service Organization,
Department of Atomic Energy,
Kalpakkam 603 102. .. Respondents/Respondents

By Advocate **Mr.V.Chandrasekaran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. Learned counsel for the contempt applicant submits that the respondents were directed to consider the case of the applicant in the light of the OM dated 31.3.2016 of Department of Personnel & Training (DoPT) and pass appropriate orders regarding the benefit of pay fixation including increments earned while working as casual labourers (Temporary Status). Since the order dated 24.11.2016 regarding pay fixation by the respondents does not refer to the order of this Tribunal, evidently it had been done in violation of the direction of the Tribunal.

2. Learned counsel for the respondents would, however, submit that the respondents had done the pay fixation of the applicant only in terms of the order passed by this Tribunal and in the light of the DoPT OM dated 31.3.2016. However, reference to the order of this Tribunal dated 19.8.2016 in OA 1209/2015 had been omitted inadvertently. A corrigendum was issued subsequently on 11.12.2017. Copy of the corrigendum is produced before the Tribunal which is taken on record.

3. In view of the above, I find that there is no wilful disobedience of the directions of this Tribunal as alleged. CP is, therefore, dismissed. Notices of contempt are discharged.

(R.Ramanujam)
Member(A)

05.01.2018

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